

CONTEMPT PETITION NO. 1/2004

IN

ORIGINAL APPLICATION NO. 322/2003

With

Misc. Application No. 296/2005

Jaipur the 14th November, 2005

CORAM:

HON'BLE MR. A.K. AGARWAL, VICE CHAIRMAN
HON'BLE MR. M.L. CHAUHAN, MEMBER (JUDICIAL)

R.K. Dubey son of R.G. Dubey aged 40 years, residents of 7/147, Malviya Nagar, Jaipur.
Presently posted as Inspector, Central Excise and Customs, Jaipur.

.... Applicant

By Advocate: Mr. S.K. Sharma.

Versus

1. S. Chandra, Chief Commissioner, Central Excise and Customs, Statue Circle, Jaipur.
2. Praveen Mahajan, Commissioner, Central Excise and Customs, Statue Circle, Jaipur.

.... Respondent

ORDER (ORAL)

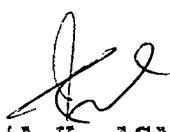
The Petitioner has filed this Contempt Petition for the alleged violation of the order dated 20.11.2003 passed in OA No. 322/2003.

2 Notices of this application was given to the respondents. The respondents have filed reply. After disposal of this OA, the respondents have also filed Review Petition against that order. The respondents went to the Hon'ble High Court. The Hon'ble High Court remitted back the case to this Bench of the Tribunal to rehear the Review Application again. The said Review Application was again dismissed by this Tribunal. After the dismissal of Review Application, the respondents have filed MA No. 296/2005 whereby annexing order dated 18.5.2005. It has been mentioned in the said order that direction given by this Tribunal has been complied. The MA is allowed and order dated 18.5.2005 annexed with the MA is taken on record and shall form part of the Contempt Petition.

3 In view of this development, the present Contempt Petition does not survives and it is accordingly dismissed. Notices issued to the respondents are hereby discharged.



(M.L. CHAUHAN)
MEMBER (J)



(A.K. AGARWAL)
VICE CHAIRMAN

AHQ